

Reversion of paramilitary personnel from NPS to old pension scheme

2270. SHRI NEERAJ SHEKHAR:

SHRI RAVI PRAKASH VERMA:

Will the Minister of FINANCE be pleased to state:

(a) whether Government has reverted/ decided to revert hundreds of paramilitary personnel to Old Pension Scheme from NPS whose posts were advertised/exams conducted before 1st January 2004 but they joined in or after 2004, as per the directions of Hon'ble High Court;

(b) if so, the details thereof along with the criteria adopted therefor;

(c) whether Government would identify and revert such officials of other Ministries/departments of Central Government presently covered under NPS to Old Pension Scheme;

(d) if so, the details thereof along with the time-frame; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHIV PRATAP SHUKLA): (a) to (e) Ministry of Home Affairs (MHA) has informed that consequent upon the order and judgement dated 12.02.2015 in WP(C) No. 3834/2013 and dated 27.03.2017 in WP(C) No.39335/2017 of Hon'ble High Court of Delhi, MHA after due consultation with Department of Pension and Pensioners' Welfare (DoP&PW) and Ministry of Law and Justice, has taken a decision to extend the benefits of Old Pension Scheme to the petitioners who had participated in CPOs (SI) 2002 examination but due to administrative reason Border Security Force (BSF) has offered them joining letter in 2004.

As per DoP&PW, the decision taken in this case is, however, not relevant for deciding applicability of National Pension System/Central Civil Service (Pension) Rules to all appointments made on or after 01.01.2004 in the Central Para Military Forces or in any other Department/organization on the basis of year of examination/selection.

Chinese bank in India

2271. SHRI ABDUL WAHAB:

SARDAR SUKHDEV SINGH DHINDSA:

Will the Minister of FINANCE be pleased to state:

(a) whether Government has allowed China to set up its bank in India;